

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 209/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for Singrauli Transmission System in Northern Region
- Date of Hearing** : 22.6.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others
- Parties Present** : Shri S. S. Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A. K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a) The instant petition is filed for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for Singrauli Transmission System in Northern Region that was put under commercial operation from 1982 to 1986;
 - b) The tariff of the transmission asset for 2009-14 period was trued-up and tariff of 2014-19 period was determined by the Commission vide order dated 31.12.2015 in Petition No. 513/TT/2014;
 - c) Details of admitted cost as on 31.3.2014, Additional Capital Expenditure (ACE) during 2014-19 period, cost as on 31.3.2019 with respect to the transmission asset is given in the petition;
 - d) Some amount of actual ACE claimed in 2009-14 period spilled over to 2019-24 period. ACE claimed in 2019-24 period includes spilled over ACE from 2009-14 period and fresh ACE that is proposed towards replacement of sub-station equipment, namely 6 numbers of circuit breakers, 18 sets of isolators, current transformers, some relays, DG sets, battery chargers, PLCC and 3 numbers of line reactors, etc.;
 - e) OEM manufacturers letters, etc. expressing reluctance to provide operational services with respect to afore-mentioned equipment, CPRI reports opining for replacement of 3



line reactors and justification for proposed replacement of sub-station equipment has been submitted in the petition;

f) Response to Technical Validation letter has been filed vide affidavit 24.9.2020 along with Form-10B. No reply has been received from any of the respondents; and

g) Requested to allow ACE claimed in 2019-24 period.

3. The Commission directed the Petitioner check whether the 80 MVAR Reactor is required and to do the prudence check in coordination with concerned departments of the Petitioner as to requirement of the equipment for which replacement has been projected and submit the report on an affidavit with an advance copy to the Respondents by 9.8.2021.

4. The Commission observed that the matter will be relisted after the receipt of the said report. The Commission further directed the Petitioner to adhere to the timelines and no extension of time will be allowed and the matter shall be decided based on the available records.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

